

Central Administrative Tribunal
Principal Bench: New Delhi

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CP 169/97 in
OA No. 2924/92

(31)

New Delhi, this the 9th day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

Ranjit Singh
s/o Shri Dal Chand,
R/o D-5/1, Chandralok Colony, ...Petitioner
Shahdara, Delhi.
(By Advocate: Shri B.B. Raval through Sh. R.C. Singh)
Versus

Sh. P. Sen Gupta,
Secretary,
Ministry of Industry,
Department of Heavy Industry,
Udyog Bhawan, ...Respondents
New Delhi.

(Sh. Madhav Panikar, Advocate)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

Petitioner has filed this Contempt Petition on
the allegation that the respondents have not complied with
the directions of this court contained in our order dated
31.7.1996 within two months from the date of the order.

After show cause notice, respondents have
filed their reply and it is shown, with some delay, that
they have passed appropriate orders taking in not only the
petitioner but four other persons who were originally
included in the original application and tendered apology.
In view of the apology stated in the affidavit for the
delay committed, we are inclined to dispose of this
Contempt Petition today itself.

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The order now the respondents have passed shows that the appointment of the petitioner is only for this summer season and the petitioner has joined on 1.9.1997. According to the respondents' counsel, this summer season will come to an end by 15.10.1997 and thereafter the petitioners will be engaged according to their seniority as and when subsequent vacancies arise. It was also stated that the respondents had wrongly given the job to the contractor and on the basis of the interim orders of this court the respondents have now engaged the petitioners.

In the circumstances, we find substantial compliance of our orders and these contempt of courts proceedings are dropped and notices discharged.



(K. Muthukumar)
Member (A)



(Dr. Jose P. Verghese)
Vice-Chairman (J)

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